

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1800
ANSWERED ON:12.03.2007
OPEN TENDERS FOR DRUGS
Khairi Shri Chandrakant Bhaurao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the whether the Employees State Insurance Corporation (ESIC) has introduced first time that the selected tender will have to supply drugs and dressings directly to ESIC;
- (b) if so, the reasons behind to supply the drugs directly and not by the Companies Authorized dealer;
- (c) the details of the other Government departments who take the drugs by Manufacturers directly and by authorized dealers;
- (d) whether ESIC has received any representation from the manufacturers and member of the Corporation to reconsider the dealer clause; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

- (a)&(b) : Yes, Sir. A clause was introduced in the drug tender by the ESI Corporation to maintain transparency and availability of standard drugs.
- (c) : As per the information available, the Government of National Capital Territory of Delhi, A.I.I.M.S., Safdarjang Hospital, Armed Forces Medical Services receive supplies directly/through authorized dealers.
- (d)&(e) : Representations have been received form manufacturers and members of the Corporation to reconsider the dealer clause which are under consideration.